

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2010
CC 17686-17687/2010

(From the judgement and order dated 30/07/2010 in O.S. No. 38/2010 and CM No. 691/2010 of The HIGH COURT OF DELHI AT N. DELHI)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

J.S.SOOD & ANR

Respondent(s)

With I.A. 1-2 (c/delay in filing SLP, permission to place addl. documents on record, PERMISSION TO FILE LENGTHY LIST OF DATES and office report))

WITH

SLP(C) NO. 8599 of 2011

(With appln.(s) for exemption from filing O.T. and exemption from filing C/C of the impugned judgment and with prayer for interim relief and office report)

Date: 28/03/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)	Mr. Ashok Desai, Sr. Adv.
	Mr. Jayant Bhushan, Sr. Adv.
	Mr. Parthiv Goswami, Adv.
	Mr. Pradhuman Gohil, Adv.
	Mr. Vikash Singh, Adv.
	Mr. S. Hari Haran, Adv.
	Ms. Charu Mathur, Adv.

	:1:
For Respondent(s)	Mr. Mukul Rohtghi,
	Mr. Nishant Datta, Adv.
	Mr. G.R. Bajaj, Adv.
	Ms. Ruchita Datta, Adv.
	Mr. Vikas Mehta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

One week time is granted to file counter affidavit.

Thereafter, one week time is granted to file rejoinder affidavit.

List on 26.04.2011. It is made clear that the petitions shall be finally disposed of on that day.

(Rajesh Dham)
Court Master

(Indu Satija)
Court Master

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